

(f) whether government are aware of present status of the revival scheme of DIL in BIFR;

(g) if so, the action taken by FIs to ensure expeditious rehabilitation of DIL?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATIL): (a) According to information furnished by Industrial Development Bank of India, Investment Institutions such as UTI, LIC of India and Other Insurance Companies, were holding 33.27% of paid-up equity capital of Dunlop India Limited (DIL) as on 31st July, 2000.

(b) and (c) As per the share-holding pattern reported by the company in June, 2001, the stake of institutions in the equity capital of the company was 33.21%.

(d) and (e) As on date the Investment Institutions have no nominee Director on the Board of DIL.

(f) and (g) Pursuant to Board for Industrial & Financial Reconstruction (BIFR) directions, IDBI as an Operating Agency (OA) had formulated and forwarded a Draft Rehabilitation Scheme (DRS) to BIFR on 25th July, 2001. BIFR circulated the DRS vide its orders dated 3rd August, 2001 and objections/suggestions to the DRS were heard at the BIFR hearing held on 19th October, 2001. As there were several objections to the terms of DRS, including from DIL the rehabilitation scheme could not be sanctioned. The Company was directed by BIFR, *inter-alia*, to submit an agreed rehabilitation proposal to OA within two months.

Financial position of states

979. **SHRI SURESH PACHOURI:** Will the Minister of FINANCE be pleased to state:

(a) whether the financial position of states is deteriorating in recent years;

(b) if so, state-wise details thereof during the last three years;

(c) the details of measures taken by different states towards improving their financial position;

(d) whether the Central Government have issued any instruction for ensuring financial discipline by States; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATIL): (a) and (b) A statement showing the Revenue Surplus/Deficit of the State Governments for the years 1998-99, 1999-2000 and 2000-01 (RE). (See below)

(c) to (e) State Governments are autonomous under the Constitution and fiscal management of the States is primarily the responsibility of the State Governments. The State Governments take measures of their preference from time to time to improve their financial status. Pursuant to the recommendations of the Eleventh Finance Commission, a scheme for the States' Fiscal Reforms Facility (2000-01 to 2004-05) has been drawn up to encourage the States to draw medium term fiscal reforms programme aimed at reducing their revenue deficit by 5 percentage points in each year. If the trend of improvement as suggested in the scheme continues, the State Sector as a whole is expected to come into revenue balance by the financial year 2005-06.

Statement

Revenue Surplus(+)/Deficit(-)

(Rs. in Crores)

Sl. No.	States	1998-99	1999-2000	2000-01 (RE)
1	2	3	4	5
1.	Andhra Pradesh	(-)2684	(-)1233	(-)3113
2.	Arunachal Pradesh	(+)177	(+)172	(+)114
3.	Assam	(+)90	(-)1005	(-)757
4.	Bihar*	(-)2267	(-)3550	(-)2961
5.	Goa	(-)141	(-)209	(-)207
6.	Gujarat	(-)2863	(-)3617	(-)6860

1	2	3	4	5
7.	Haryana	(-1540	(-1185	(-1033
8.	Himachal Pradesh	(-1022	(-106	(-848
9.	Jammu & Kashmir	(-400	(-542	(+508
10.	Karnataka	(-1215	(-2325	(-2175
11.	Kerala	(-2030	(-3622	(-3232
12.	Madhya Pradesh	(-2872	(-2932	(-2205
13.	Maharashtra	(-3926	(-4269	(-6224
14.	Manipur	(+106	(-287	(+13
15.	Meghalaya	(+17	(+16	(+44
16.	Mizoram	(+78	(-31	(+23
17.	Nagaland**	(-23	(-9	@
18.	Orissa	(-2262	(-2574	(-1657
19.	Punjab	(-2629	(-2727	(-2573
20.	Rajasthan	(-2996	(-3640	(-2610
21.	Sikkim	(-55	(+2	(+161
22.	Tamil Nadu	(-3437	(-4400	(-3922
23.	Tripura	(+93	(-23	(-72
24.	Uttar Pradesh	(-8696	(-7253	(-5819
25.	West Bengal	(-4856	(-9287	(-7411

@ = Amount (-) Rs. 41 Lakhs

RE = Revised Estimate

* = 1999-00 (Revised Estimates)

** = 1999-00 (State Government figures)

Source: Finance Accounts/Budget Documents of the State Governments

Income Tax outstanding from BCCI

980. SHRI CHO S. RAMASWAMY: Will the Minister of FINANCE be pleased to state:

(a) what is the total amount of income tax outstanding from the BCCI;

(b) what steps are being taken to recover the dues from them;